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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.809/2001

New Delhi, this the 5th day of October, 2001

Sanjay Kumar
s/o Sh. Bal Kishan
r/o Qr. No.45/115
Lady Harding Staff Quarters
Panch Kuinya Road
New Delhi.

... Applicant

(By Advocate: Shri U.Srivastava)

vs.

1. Govt. of NCT of Delhi through
The Secretary (Medical)
5, Sham Nath Marg
New Delhi.
2. The Director
G.B.Pant Hospital
New Delhi.
3. The Medical Superintendent
G.B.Pant Hospital
New Delhi. .. Respondents

(By Advocate: Shri Ashwani Bhardwaj)

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard both the counsel.

2. The claim of the applicant is for regularisation after having been worked with the respondents on casual basis.

3. The learned counsel for the respondents contended that in pursuance of a notification/advertisement all the candidates have been called for and being appointed against the regular post and the applicant was also among them. Despite awarding relaxation and grace marks for the period he rendered the applicant should not come upto the mark as such he was not selected. It is however,

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stated that now after appointing the persons on regular basis, at present, the respondents have no work of casual nature to entrust the same to the applicant.

4. I have heard the rival contentions of both the parties and perused the material on record. As the applicant has been accorded reasonable opportunity to participate in the selection and after having accorded the necessary relaxation and grace marks he could not qualify the same, the applicant could not be legally entitled to accord any relief as prayed for by him. However, if the work of casual nature is available with the respondents in future, the claim of the applicant for engagement shall be considered in preference to the juniors and outsiders/freshers.

5. The OA is disposed of with the above directions. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

/RAO/